

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 247**  
**(IB)-1457(PB)/2019**

**IN THE MATTER OF:**

Sahil Holdings Pvt. Ltd.

.... Applicant / petitioner

v.

Saluja Construction Co. Ltd.

.... Respondent

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 21.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant :

Mr. NPS Chawla, Mr. Surekh K. Baxy,  
Mr. Kaustubh Prakash, Advs.  
with Mr. Pranshu Goel, CA

For the respondent

Mr. Harsh Sethi, Mr. Sarvapriya Makkar, Advs.

**ORDER**

Arguments heard. Order reserved



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**